

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

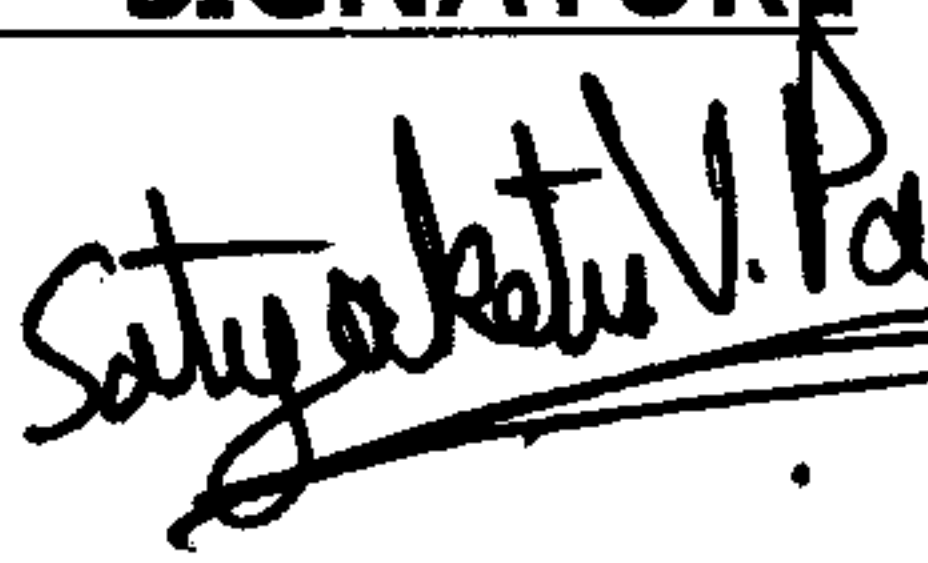

IA 33 of 2017 In C.P. No.17/NCLT/AHM/2016

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.11.2019**

Name of the Company: Bhupendra Patel & Ors.
V/s
Hotel Oasis (Surat) Pvt. Ltd.

Section of the Companies Act : IA for Directions

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SATYAKETU PATEL	R-2		
2.	DHIREN R. DAVE	PCS	Pc Khimner	

ORDER

The Parties are represented through their respective Counsel/PCS(s).

Learned PCS Mr. Dhiren Dave has moved one IA the same to be listed today in this Court subject to scrutiny by the Registry. Thereafter only a notice to the Respondent can be issued.

As the Respondent no. 2 is present in person in the Court, hence a copy thereof be provided to the Respondent no. 2.

Learned PCS for the applicant press for urgent interim relief/direction from this Court against the Respondent Company. However, we are of the view that, an appropriate direction/relief can be considered only after knowing the stand of the Respondent. Hence, the matter is fixed for filing reply of Respondents and for consideration.

Notwithstanding the above it is made clear whatever taken, if any, by the Respondent Company/Respondent those are subject matter of the present IA shall be subject to outcome and whatever action shall be taken in that IA by the Applicant subject to outcome of the present IA.

List the matter on 04.12.2019.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 4th day of November, 2019.

vc


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)